

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

NEW DELHI

Company Petition No.16/99/(ND)/2017

Present: SHRI R.VARADHARAJAN, MEMBER (JUDICIAL)

In the matter of:

SECTION 441 OF THE COMPANIES ACT, 2013 FOR VIOLATION OF SECTION 166 OF THE COMPANIES ACT, 1956 AND SECTION 96 OF THE COMPANIES ACT, 2013.

AMONGST

PHG Hotels New Delhi Pvt. Ltd. (Applicant No.1)

Shiv Mahajan, Director (Applicant No.2)

JOHN ALAN UEBERROTH, Director (Applicant No.3)

KYLE CHRISTOPHER UEBERROTH, Director (Applicant No.4)

LINDSEY SUSANNE UEBERROTH, Director (Applicant No.5)

..... APPLICANTS

ADVOCATE FOR THE PETITIONERS: Mr. Manish Gupta, FCS
Mr. Suresh Gupta, FCS



ORDER

Compliance of the order dated 08.08.2017 has been placed on record submitting that the fine imposed in terms of the same has been deposited. In view of the same, the offence stands compounded.

2. Bench Officer to take necessary steps confirming the same with the office of the RoC.


(R. VARADHARAJAN)

Member (Judicial)